

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/2470 – 2471 / 2006 – SM[BR]

Date 12/11/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi
To :

1. KAPOSONS INDUSTRIES LTD.
2. KAPSONS INDUSTRIES LTD.

UNIT-II, G.T. ROAD, SURANUSSI, JALANDHAR
KAPOSONS INDUSTRIES LTD.

C.C.E. JALLANDHAR(HQ. AT CHANDIGARH)

Appellant

Vs

Respondent

I am directed to transmit herewith a certified copy of **Final order No. 1442 – 1443 /2008 - SM[BR]** dated 4.11.2008
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E. JALLANDHAR(HQ. AT CHANDIGARH)

C.R.BUILDING, PLOT NO. 19, SECTOR 17-C, CHANDIGARH.

2. Adv. / Consult

MR.S.L. CHOPRA & RAVI CHOPRA

CONNAUGHT CIRCUS, JALANDHAR CITY, PUNJAB

- 3 S.D.R

- 4 ~~J.C.D.R.~~

- 5 Bar association, CESTAT, New Delhi

- 6 M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

- 7 M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New - 3

- 8 Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

- 9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

- 10 Nidheshak publications, I.P.Estate, new Delhi

- 11 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

- 12 Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagarava Road, T. Nagar, Chennai

- 13 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kuni, New Delhi - 110070

- 14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-1

- 15 Office Copy

- 16 Guard file


Assistant Registrar
(SM Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.
Principal Bench, New Delhi**

COURT NO. IV

Excise Appeal Nos. 2470-2471 of 2006 (SM)

[Arising out of the Order-in-Appeal No. 191-192/CE/Jal/2006 dated 31/05/2006 passed by The Commissioner (Appeals), Central Excise, Jalandhar.]

For Approval and signature :

Hon'ble Shri Rakesh Kumar, Member (Technical)

1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
2. Whether it would be released under Rule 27 of :
the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
3. Whether their Lordships wish to see the fair :
copy of the order?
4. Whether order is to be circulated to the :
Department Authorities?

M/s Kapsons Industries Ltd.

Appellant

Versus

CCE, Jalandhar

Respondent

Appearance

None – for the appellant.

Shri S. Gautam, Authorized Representative (DR) – for the
Respondent.

CORAM : Hon'ble Shri Rakesh Kumar, Member (Technical)

DATE OF HEARING : 04/11/2008.

Final Order No. 1442-1443/08-SM(BR) Dated : 4-11-08

Per. Rakesh Kumar :-

When the case was called, none appeared on behalf of the appellant even though the notice for hearing was issued to them well in time. I find that on earlier two occasions also when the case had been listed, nobody had appeared. The appeal is, therefore, dismissed for non-prosecution.

(Dictated and pronounced in open court.)

(Rakesh Kumar)
Member (Technical)

PK